IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 1131/2016

IN THE MATTER OF:

Leasement Fin-invest (India) Pvt. Ltd.

APPLICANT / PETITIONER

SECTION:

Under Section 391(1) to 394 r,w 100-104 of the Companies Act

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RD(NR), Delhi

Mr. Manish Raj, Company Prosecutor

For the Income Tax Deptt.

Mr. Omkar Singh for Ms. Lakshmi Gurung,

Advocate

For OL (Delhi)

Mr. Ajeyo Sharma for Mr. Amish Tandon, Adv.

ORDER

Income Tax Department has filed its report in respect of transferor company and a copy shall be furnished to the Counsel for the petitioner during the course of the day. Report with regard to transferee company is awaited.

On behalf of Ms. Lakshmi Gurung, standing Counsel for the Income Tax Department, a request for adjournment has been made on the ground that she is not well. We accept the prayer and defer the orders to 5th March, 2018. In the meanwhile, report by the Income Tax Department in respect of transferee company may also be filed with a copy in advance to the Counsel opposite.

10/

RD has already filed its observations, which shall be heard on the next date of hearing.

List the matter on 5th March, 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.02.2018 V.Sethi